

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13015/02/2017-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 06th February, 2019.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Manojit Mandal, to be an Additional Judge of the Calcutta High Court with effect from the date he assumes charge of his office till 26th September, 2020.

MJP
6/2/2019

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 23383037

To


The Manager,
Government of India Press,
Minto Road,
New Delhi-110002.

No. K. 13015/02/2017-US.II

Dated 06.02.2019

Copy to:-

- 1 Shri Manojit Mandal, c/o Registrar General, Calcutta High Court, Kolkata.
- 2 The Secretary to Governor of West Bengal, Kolkata.
- 3 The Secretary to Chief Minister of West Bengal, Kolkata.
- 4 The Secretary to Acting Chief Justice, Calcutta High Court, Kolkata.
- 5 The Chief Secretary, Government of West Bengal, Kolkata.
- 6 The Registrar General, Calcutta High Court, Kolkata.
- 7 The Accountant General, West Bengal, Kolkata.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PS to MoS(L&J)PSO to Secretary (J)/JS(J.I)/DS(ANS)/S.O.(Desk).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(K.C. Thang)

Deputy Secretary to the Govt. of India
Tele:23382978